NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No. 409/(MAH)/2017

CORAM: Present: SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 04.12.2017

NAME OF THE PARTIES: Magicrete Buildings Solutions Pvt. Ltd.
V/s.
Pratibha Industries Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
24.	Adv Disha Ponda i/b India Law	Adv for Corporate Debtor	Ponda
24.	Adv- Akshita Pahia i/b M Mulla Associates	Adv. for Petitioner	akshita

ORDER

TCP No. 409/I&BP/NCLT/MB/MAH/2017

On the withdrawal memo filed by the Petitioner Counsel, this Company petition is hereby **dismissed** as withdrawn in view of the consent terms arrived at between the parties.

Sd/-

V. NALLASENAPATHY
Member (Technical)

Sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)

Encl.: Consent Terms.